

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 213
(IB)-2240(ND)2019
IA/2397/2021 IA-4155/2020 I.A-5012/2021 IA-388/2022

IN THE MATTER OF:

M/s. Hi Tech Resource Management Limited ... **Applicant/Petitioner**

Versus

M/s. Overnite Express Limited ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 04.03.2022

CORAM:

SHRI ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Ms. Nibruti Samal and Mr. Ashish Tyagi - Counsel for the RP, Mr. Yash Vardhan Deora, Advocate in I.A. 2397 of 2021 - For Respondent No. 1

ORDER

Due to paucity of time, the matter is renotified to 13.04.2022.


(T.S. SINGH)
COURT OFFICER